

**IN THE COURT OF ACMM-EAST KKD DELHI**

**FIR No: 232/2020**

**PS New Ashok Nagar**

**State Vs Ajay Kumar S/o Sh. Santosh**

**U/s 379/411 IPC**

**07.09.2020**

**An Interim bail application under Section 437 Cr.P.C. The application is received from the Jail superintendent and it is prepared by Ld. Jail Visiting Legal aid Counsel**

Present: Sh. Ramesh Bajiya, Ld. APP for the State through VC.  
HC R.B. Tomar from PS New Ashok Nagar through VC.  
Reply is received from the IO.

As per the record received from the Jail along with the application, the accused is in custody in the present case since 16.05.2020. The IO in his reply has also mentioned the same date. Thus the accused is in JC for the last about 4 months. Chargesheet has already been filed. The custody of the accused is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the circumstances, nature of offence in question, and the directions issued by the HPC formed by Hon'ble High Court of Delhi, accused/applicant is hereby granted bail on furnishing a personal bond in the sum of Rs. 5,000/- to the satisfaction of the Jail Superintendent concerned.

With above directions, bail application of accused/applicant stands disposed of.

Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused. The order be uploaded on the server.

**DINESH** Digitally signed by  
DINESH KUMAR  
**KUMAR** Date: 2020.09.07  
12:17:47 +05'30' **(DINESH KUMAR)**  
**ACMM (EAST)/KKD/07.09.2020**

**IN THE COURT OF ACMM-EAST KKD DELHI**  
**FIR No: 0169/2020**  
**PS Preet Vihar**  
**State Vs. Unknown**  
**07.09.2020**

Application for releasing of mobile on superdari moved by the applicant Ms. Shilpi Ojha

Present: Ld. APP for the State through VC.  
Sh. Atul Kumar, Ld. Counsel for the applicant through VC.  
HC Manoj from PS Preet Vihar through VC.

Reply is received from the IO.

It is stated in the reply that information was received from PS Seelampur that the case property has been recovered. However, the accused is yet to be formally arrested in the present case and the custody of the case property is yet to be obtained from PS Seelampur. IO has sought time.

Fresh reply be called from the IO on NDOH.

Application be listed on 11.09.2020.

Copy be sent to the applicant on his E-mail and order be uploaded on the server.

Applicant is directed to file the original application along with documents in the court within 2 days from today.

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**ACMM (EAST)/KKD/07.09.2020**

**IN THE COURT OF ACMM-EAST KKD DELHI**  
**FIR No: 0039/2020**  
**PS New Ashok Nagar**  
**State Vs. Parveen**  
**07.09.2020**

Application for releasing of original DL and Badge on superdari moved by the applicant Sh. Praveen Kumar.

Present: Ld. APP for the State through VC.  
Sh. Rupin Singh Dhama, ld. Counsel for applicant/accused.  
Sh. R.B. Tomar from PS New Ashok Nagar through VC.

There is no vakalatnama of ld. Counsel on record. Ld. Counsel seeks time to file Vakalatnama. It be filed during the course of the day today.

Application be listed for further proceedings on 08.09.2020.

Copy be sent to the applicant on his E-mail and order be uploaded on the server.

Applicant is directed to file the original application along with documents in the court within 2 days from today.

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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/07.09.2020**

**IN THE COURT OF ACMM-EAST KKD DELHI**

**FIR No: 164/2020  
PS Preet Vihar  
State Vs Unknown  
07.09.2020**

**Application for releasing of mobile phone on superdari  
moved by the applicant Sh. Ashish Jeenwal.**

Present: Ld. APP for the State through VC.  
Applicant Sh. Ashish Ashish Jeenwal through VC.  
HC Manoj from PS Preet Vihar through VC.  
Reply is received from the IO.  
Submission heard. Reply perused.

In view of the judgement of Hon'ble High Court of Delhi in the case of **Manjeet Singh Vs. State CrI. M.C. 4485/2013 and CrI. M.A. No. 16055/2013**, the above said mobile be released to the applicant on superdari on furnishing indemnity bond in the sum of Rs.10,000/- to the satisfaction of the IO. The superdar shall produce the mobile phone in court during trial if required.

The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the mobile in question and also to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed punchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number.

Photographs shall be placed on record alongwith the

Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record.

Application is disposed of accordingly.

Copy be sent to the applicant on his E-mail and order be uploaded on the server.

Applicant is directed to file the original application along with documents in the court within 2 days from today.

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KUMAR** Digitally signed by  
DINESH KUMAR  
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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/07.09.2020**

**IN THE COURT OF ACMM-EAST KKD DELHI**  
**e-FIR No: 010583/2020**  
**PS Preet Vihar**  
**State Vs Unknown**  
**07.09.2020**

**Application for releasing vehicle bearing Registration No. DL 14 SG 2982 on superdari moved by the applicant Sh. Rahman Khan.**

Present: Ld. APP for the State through VC.

Sh. Sanjay Kumar, ld. Counsel for applicant through VC.

HC Manoj from PS Preet Vihar through VC.

Submission heard. Reply perused.

In view of the judgement of Hon'ble High Court of Delhi in the case of Manjeet Singh Vs. State CrI. M.C. 4485/2013 and CrI. M.A. No. 16055/2013, the above said vehicle be released to the applicant on superdari on furnishing indemnity bond in the sum of Rs. 40,000/- (Rs. Forty thousand only) to the satisfaction of the IO. The superdar shall produce the vehicle in court during trial if required. The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the vehicle in question and also to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed punchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number. It is further directed that the applicant shall join the investigation/trial as and when directed to do so and will also undertake that he/she will intimate

to the court and address which he/she may change during the course of time. Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record. The documents of the vehicle which are found genuine during investigation be also released to the rightful claimant. Application is disposed off accordingly.

Copy be sent to the applicant on his E-mail and order be uploaded on the server.

Applicant is directed to file the original application along with documents in the court within 2 days from today.

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DINESH KUMAR  
Date: 2020.09.07  
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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/07.09.2020**

**IN THE COURT OF ACMM-EAST KKD DELHI**  
**e-FIR No: 1135/2020**  
**PS Kalyan Puri**  
**State Vs Unknown**  
**07.09.2020**

**Application for accepting untrace report in the abovementioned FIR.**

Present: Ld. APP for the State through VC.

None for the applicant.

As per the record available on server, there is no untrace report filed by the IO in the abovementioned FIR. The application is therefore dismissed and disposed of accordingly. Record be consigned to Record room.

**DINESH** Digitally signed by  
**KUMAR** DINESH KUMAR  
Date: 2020.09.07  
13:16:38 +05'30' **(DINESH KUMAR)**  
**ACMM (EAST)/KKD/07.09.2020**